

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD

Dated: Allahabad, this 14th day of November, 2000

Coram: Hon'ble Mr. Justice R.R.K. Trivedi, VC

Hon'ble Mr. S. Dayal, AM

Civil Contempt Application No.29 of 2000

In

Original Application No.338 of 1993

Manoj Kumar,
s/o Late Uma Shanker Srivastava,
r/o 5, Ram Priya Road,
Near Prayag Station,
Allahabad.

(By Advocate Sri Islam Ahmed)

Versus

Mr. Sukbir Singh,
Divisional Railway Manager,
Northern Railway,
Allahabad.

..... Applicant

..... Respondent.

O R D E R (Open Court)

(By Hon'ble Mr. Justice R.R.K. Trivedi, VC)

In this Contempt Application, the allegation made is that the order of this Tribunal dated 30th November, 1999 passed in OA No.338/93 has not been complied with.

The direction was to the following effect:-

"..... Respondents are directed to include the name of the applicant on the live register and grant him benefit on the basis of his seniority on account of inclusion of his name in the live register. This shall be done within 3 months."

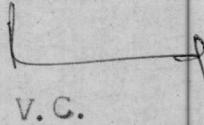
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Counter Affidavit has been filed, annexing therewith a letter, which shows that the name of the applicant has already been included in the live register on 31st May, 2000. For this delay, respondents have regretted and stated that the delay was on account of procedural steps which were necessary for giving effect to the order.

2. Considering these facts and circumstances, in our opinion, the order has already been complied with, no further action is necessary. The proceedings are dropped. The notice issued is discharged. No order as to costs.


A.M.


V.C.

Nath/